

ITEM NO.1

COURT NO.1

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 17213/2021

(Arising out of impugned final judgment and order dated 29-07-2021 in WP No. 1332/2020 passed by the High Court of Karnataka at Bengaluru)

BAITHKOL BANDHARU NIRASHRITHARA YANTRIKRUT
DHONI MEENUGARARA SAHAKARA SANGHA NIYAMITHA Petitioner(s)

VERSUS

THE CHIEF EXECUTIVE OFFICER & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.139394/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.139395/2021-EXEMPTION FROM FILING O.T. and IA No.139392/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 29-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Devadatt Kamat, Sr. Adv.
Mr. Murthy D. Naik, Sr. Adv.
Mr. Pai Amit, AOR
Mr. Rajesh Inamdar, Adv.
Mr. javedur Rahman, Adv.
Ms. Ranu Purohit, Adv.
Ms. Pankhuri Bhardwaj, Adv.
Mr. Siddhant Singh, Adv.
Mr. Vikram Ramalingam, Adv.

For Respondent(s) Mr. Maninder Singh, Sr. Adv.
Mr. Ankur S. Kulkarni, Adv.
Mr. Nirnimesh Dube, Adv.
Mr. Susheel Joseph Cyriac, Adv.
Ms. Uditha Chakravarthy, Adv.
M/S. Lex Regis Law Offices, AOR

For the State of Karnataka Mr. Nikhil Goel, AAG
Mr. V.N. Raghupathy, Adv.

SLP(C)No. 17213/2021

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned senior counsel appearing for the petitioner and carefully perused the material placed on record.

Issue notice, returnable after four weeks.

Mr. Ankur S. Kulkarni, learned counsel, who appears on caveat on behalf of respondent No. 6 accepts notice and waives service of formal notice upon the said respondent.

Counter affidavit, if any, be filed in the meantime.

(RAJNI MUKHI)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)